

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**CP 49/241-242/PB/2023**

**IN THE MATTER OF:**

Himangini Singh (Legal heir of Late Shri KJS Ahluwalia) & Ors	.... Petitioner
Vs	
KJS Cement (I) Limited & Ors	.... Respondent

**Order under Section 241(1), 242(4), 58(3) of the Companies Act, 2013**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Mr. P. Nagesh, Sr. Adv. Mr. Saurabh Kalia, Mr. vijay Aggarwal, Mr. Attendra Saumya Singh, Mr. Rachit Bansal, Mr. Sameer Chaudhary, Mr. Avik Sarkar, Mr. Aditya Aggarwal, Advs.
For the Respondent	: Mr. Naveen Pahwa, Sr. Counsel, Ms. Geetika Sharma, Mr. Biswabara Dash, Ms. Shambhvi Singh, Advs.

**ORDER**

Heard the Ld. Counsels appearing for the parties on the issue of maintainability. At request and by consent, list the matter on **18.07.2024 for continuation of submissions by Mr. P. Nagesh, Ld. Sr. Counsel for the Petitioner.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

02.05.2024  
Lalit